

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 2**  
**(IB)-264(PB)/2020**

**IN THE MATTER OF:**

Satish Chandra Goswami & Ors.

... Applicant/Petitioner

Vs.

M/s. AMR Infra Solutions Pvt Ltd.

... Respondent

**Order Under Section 7 of IBC, 2016**

**Order delivered on 22.01.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**MS. SUMITA PURKAYASTHA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 13.02.2020.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

In the meantime, learned counsel for the applicant undertakes to comply with the provisions of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2019 w.e.f. 28.12.2019.

List the matter on 13.02.2020.

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**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

-sd-

**(SUMITA PURKAYASTHA)**  
**MEMBER (TECHNICAL)**